

IN THE COURT OF MS.VEENA RANI :PRESIDING OFFICER LABOUR COURT,
ROUSE AVENUE COURTS COMPLEX, NEW DELHI

Case No:LCA-97/2018

Title: Sh. Vikrant Singh Raja Vs. M/s Anand Electro Projects Pvt. Ltd.

05-10-2020

Present: Sh. Karunesh, Advocate/AR of the workman-claimant.

None for the management despite calls.

Pleadings are complete in the present case. From the pleadings of the parties the following issues are being framed for the trial of the case:-

1. Whether the claimant is entitled for the balance amount of Rs.56,212/- along with interest @ 12% per annum ?OPW
2. Whether the present application is barred by the principles of resjudicate ? OPM
3. Whether this court has no jurisdiction to entertain the present application of the workman as the same lies with the Civil Court ? OPM
4. Relief.

No other issue arises or pressed. Matter be listed for workman-claimant's evidence on 06-01-2021. Workman is directed to supply the advance copy of his evidenciary affidavit to the management and matter be listed for tendering of evidenciary affidavit of workman and his cross examination and WE on 06-01-2021.

(VEENA RANI)

Presiding Officer Labour Court

Rouse Avenue Courts Complex, New Delhi

Judge Code : DL0271/Date:05-10-2020

IN THE COURT OF MS.VEENA RANI :PRESIDING OFFICER LABOUR COURT,
ROUSE AVENUE COURTS COMPLEX, NEW DELHI

LIR Case No:39/2019

Title: Sh. Vijay Nudiyal S/o Sh. S.M. NudiyalWorkman
Versus

The Delhi Golf Club LimitedManagement

Reference No:F. No:F-24(35)/DLC/NDD/18/148, Dated 04-11-2018.

05-10-2020

Present: None for the workman.

Sh. Rakesh Sharma, AR of the management No:1.

Sh. Deevansh Gandhi, AR of the management No:2.

An e-mail has been received on 01-10-2020 at the official e-mail ID of this court from Sh. Ajit Singh AR of the workman wherein it is stated by the AR of the workman that he has received the information from Sh. Sandeep, who is the co-worker in the case titled as Sandeep Vs. Delhi Golf Club, which is pending in the court of Sh. Rajeev Mehra, Ld. POIT that the workman namely Sh. Shyam Singh, Vijay Nodiyal and Dinesh Ram have settled their cases with the management The Delhi Golf Club Limited and now no any dispute remains between the concerned workmen and the managements. He prayed for closing of the present case. Print out of the said e-mail is placed before me by the Reader and same is taken on record.

Heard. Considered.

In view of the statement of Sh. Deevansh Gandhi, recorded in the court on 28-09-2020, and the contentions made by AR of workman in the e-mail dated 01-02-2020, nothing remains in the present case. The same is dismissed as settled/compromised. A copy of the order be uploaded on the website of RADDC. A copy of the same be also delivered to both the parties as

Contd.....

-2-

well as to the concerned Department through electronic mode or through Dak, if possible. File be consigned to Record Room.

Announced in the open court.

Dated:05-10-2020

(VEENA RANI)

Presiding Officer Labour Court

Rouse Avenue Courts Complex, New Delhi

Judge Code : DL0271/Date:05-10-2020

IN THE COURT OF MS.VEENA RANI :PRESIDING OFFICER LABOUR COURT,
ROUSE AVENUE COURTS COMPLEX, NEW DELHI

LIR Case No:40/2019

Title: Sh. Shyam Singh S/o Sh. Balwant SinghWorkman
Versus

The Delhi Golf Club LimitedManagement

Reference No:F. No:F-24(37)/DLC/NDD/18/158, Dated 04-11-2018.

05-10-2020

Present: None for the workman.

Sh. Rakesh Sharma, AR of the management No:1.

Sh. Deevansh Gandhi, AR of the management No:2.

An e-mail has been received on 01-10-2020 at the official e-mail ID of this court from Sh. Ajit Singh AR of the workman wherein it is stated by the AR of the workman that he has received the information from Sh. Sandeep, who is the co-worker in the case titled as Sandeep Vs. Delhi Golf Club, which is pending in the court of Sh. Rajeev Mehra, Ld. POIT that the workman namely Sh. Shyam Singh, Vijay Nodiyal and Dinesh Ram have settled their cases with the management The Delhi Golf Club Limited and now no any dispute remains between the concerned workmen and the managements. He prayed for closing of the present case. Print out of the said e-mail is placed before me by the Reader and same is taken on record.

Heard. Considered.

In view of the statement of Sh. Deevansh Gandhi, recorded in the court on 28-09-2020, and the contentions made by AR of workman in the e-mail dated 01-02-2020, nothing remains in the present case. The same is dismissed as settled/compromised. A copy of the order be uploaded on the website of RADC. A copy of the same be also delivered to both the parties as

Contd.....

-2-

well as to the concerned Department through electronic mode or through Dak, if possible. File be consigned to Record Room.

Announced in the open court.

Dated:05-10-2020

(VEENA RANI)

Presiding Officer Labour Court

Rouse Avenue Courts Complex, New Delhi

Judge Code : DL0271/Date:05-10-2020

IN THE COURT OF MS.VEENA RANI :PRESIDING OFFICER LABOUR COURT,
ROUSE AVENUE COURTS COMPLEX, NEW DELHI

LIR Case No:43/2019

Title: Sh. Dinesh Ram S/o Sh. Gopal RamWorkman

Versus

The Delhi Golf Club LimitedManagement

Reference No:F. No:F-24(36)/DLC/NDD/18/153, Dated 04-11-2018.

05-10-2020

Present: None for the workman.

Sh. Rakesh Sharma, AR of the management No:1.

Sh. Deevansh Gandhi, AR of the management No:2.

An e-mail has been received on 01-10-2020 at the official e-mail ID of this court from Sh. Ajit Singh AR of the workman wherein it is stated by the AR of the workman that he has received the information from Sh. Sandeep, who is the co-worker in the case titled as Sandeep Vs. Delhi Golf Club, which is pending in the court of Sh. Rajeev Mehra, Ld. POIT that the workman namely Sh. Shyam Singh, Vijay Nodiyal and Dinesh Ram have settled their cases with the management The Delhi Golf Club Limited and now no any dispute remains between the concerned workmen and the managements. He prayed for closing of the present case. Print out of the said e-mail is placed before me by the Reader and same is taken on record.

Heard. Considered.

In view of the statement of Sh. Deevansh Gandhi, recorded in the court on 28-09-2020, and the contentions made by AR of workman in the e-mail dated 01-02-2020, nothing remains in the present case. The same is dismissed as settled/compromised. A copy of the order be uploaded on the website of RADDC. A copy of the same be also delivered to both the parties as

Contd.....

-2-

well as to the concerned Department through electronic mode or through Dak, if possible. File be consigned to Record Room.

Announced in the open court.

Dated:05-10-2020

(VEENA RANI)

Presiding Officer Labour Court

Rouse Avenue Courts Complex, New Delhi

Judge Code : DL0271/Date:05-10-2020

LIR No. 9563/2016

Rajesh vs M/s Seasons Exim Pvt. Ltd.

05.10.2020.

Present : None for the workman.

 None for the management.

 The matter is fixed for service of management on filing of PF by the workman.

 Workman is directed to file PF and after filing of PF, notice of statement of claim be issued to the management which is returnable before the Court on **01.12.2020.**

VEENA RANI

POLC/RADC

05.10.2020

LIR No. 9564/2016

Arun Katoch vs M/s Seasons Exim Pvt. Ltd.

05.10.2020.

Present : None for the workman.

None for the management.

The matter is fixed for service of management on filing of PF by the workman.

Workman is directed to file PF and after filing of PF, notice of statement of claim be issued to the management which is returnable before the Court on **01.12.2020.**

VEENA RANI

POLC/RADC

05.10.2020

LIR No. 483/2017

Durga Pal Singh vs M/s Globe Services Station

05.10.2020.

Present : Shri Tribhuvan, AR for the workman
(through VC).

None for the management.

The matter is fixed for service of management on filing of PF by the workman.

Workman is directed to file PF and after filing of PF, notice of statement of claim be issued to the management which is returnable before the Court on **02.12.2020.**

VEENA RANI

POLC/RADC

05.10.2020

Misc. DJ No. 62/2020

Avnish Kumar Pandey vs M/s PRO Interactive Services India Pvt. Ltd.

05.10.2020.

Present : None for the workman.

None for the management.

VEENA RANI

POLC/RADC

05.10.2020

LC No. 2478/2016

Vinod Kumar vs M/s Dart Mall Communication Pvt. Ltd.

05.10.2020.

Present : None for the workman.

None for the management.

The matter is fixed for WE.

In the interest of justice, matter stands
adjourned for WE on **02.11.2020.**

VEENA RANI

POLC/RADC

05.10.2020

LC No. 731/2016

Brijesh Kumar vs M/s Dart Mall Communication Pvt. Ltd.

05.10.2020.

Present : None for the workman.

None for the management.

The matter is fixed for WE.

In the interest of justice, matter stands
adjourned for WE on **02.11.2020.**

VEENA RANI

POLC/RADC

05.10.2020

LC No. 2445/2016

Digamber Singh vs M/s Dart Mall Communication Pvt. Ltd.

05.10.2020.

Present : None for the workman.

None for the management.

The matter is fixed for WE.

In the interest of justice, matter stands
adjourned for WE on **02.11.2020.**

VEENA RANI

POLC/RADC

05.10.2020

LC No. 2448/2016

Lalit Kumar vs M/s Dart Mall Communication Pvt. Ltd.

05.10.2020.

Present : None for the workman.

None for the management.

The matter is fixed for WE.

In the interest of justice, matter stands
adjourned for WE on **02.11.2020.**

VEENA RANI

POLC/RADC

05.10.2020

LIR No. 5659/2016

Dharemndra Singh vs M/s Trutuff Security Services Pvt.
Ltd.

05.10.2020.

Present : None for the workman.

Shri Arun Mehta, AR for the management
(through VC).

The matter is fixed for WE.

In the interest of justice, at request of AR
for the management, matter stands adjourned for WE on
23.11.2020.

VEENA RANI

POLC/RADC

05.10.2020

LC No. 3171/2016

Sunder Lal vs M/s Greaves Cotton Ltd.

05.10.2020.

Present : None for the workman.

Shri Rakesh Sharma, AR for the
management.

The matter is fixed for WE.

In the interest of justice, at request of AR
for the management, matter stands adjourned for WE on
18.12.2020.

VEENA RANI

POLC/RADC

05.10.2020

LC No. 3172/2016

Mohan Singh Mehra vs M/s Greaves Cotton Ltd.

05.10.2020.

Present : None for the workman.

Shri Rakesh Sharma, AR for the
management.

The matter is fixed for WE.

In the interest of justice, at request of AR
for the management, matter stands adjourned for WE on
18.12.2020.

VEENA RANI

POLC/RADC

05.10.2020

LC No. 3174/2016

Azam Ansari vs M/s Greaves Cotton Ltd.

05.10.2020.

Present : Workman in person.

Shri Rakesh Sharma, AR for the
management.

The matter is fixed for WE.

In the interest of justice, at request of both
the parties, matter stands adjourned for WE on
18.12.2020.

VEENA RANI

POLC/RADC

05.10.2020

LIR No. 4294/2016

Surender Ram vs Rakshak Securitas

05.10.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for ME.

In the interest of justice, matter stands
adjourned for ME on **01.12.2020**.

VEENA RANI
POLC/RADC
05.10.2020

LC No. 57/2016

Pramod Kumar Jha vs MCD North

05.10.2020.

Present : None for the workman.

Ms Radha Dhauni, AR for the
management(through VC).

The matter is fixed for ME.

In the interest of justice, at request of AR
for the management, matter stands adjourned for ME on
23.11.2020.

VEENA RANI
POLC/RADC
05.10.2020

LIR No. 1306/2016

Deputy Singh vs M/s SDS Security Pvt. Ltd.

05.10.2020.

Present : None for the workman.

Shri Sunil Saha, AR for the management.

The matter is fixed for ME.

In the interest of justice, matter stands
adjourned for ME on **25.11.2020.**

VEENA RANI

POLC/RADC

05.10.2020

LIR No. 1158/2016

Mohd. Walliullab vs M/s U Like International INC

05.10.2020.

Present : None for the workman.

Shri H S Rai, AR for the management.

The matter is fixed for arguments on pending application of the workman for verification of signature and filing of written submissions by the management.

Issue Court notice to workman and his AR in order to appear before the Court on **19.11.2020.**

VEENA RANI

POLC/RADC

05.10.2020

LC No. 1759/2016

Sonu Thomas vs P T Communication

05.10.2020.

Present : None for the workman.

Shri Amit Sehrawat, AR for the
management (through VC).

Matter is fixed for filing of reply/ arguments
on the application under Order 18 Rule 17 CPC filed
on behalf of the management for recalling the order
dated 19.07.2020.

VEENA RANI

POLC/RADC

05.10.2020

LIR No. 528/2016

Shashikant Dubey vs M/s Agence Founces Development

05.10.2020.

Present : Shri Ishwar Singh, AR for the workman.
Shri Gulshan Chawla, AR for the
management (through VC).

The matter is fixed for final arguments.

Written submissions filed on behalf of the
workman in drop box by AR for the workman today in the
Court.

Management is directed to file written
submissions by the next date of hearing on official email
ID.

Matter stands adjourned for final
arguments on **18.11.2020.**

VEENA RANI

POLC/RADC

05.10.2020

LIR No. 34/2016

Shiv Kumar Sharma vs M/s Pearl Drinks Ltd.

05.10.2020.

Present : None for the workman.

None for the management.

The matter is fixed for final arguments.

Court notice be issued to both the parties and their ARs in order to appear before the Court for final arguments on **12.11.2020.**

VEENA RANI

POLC/RADC

05.10.2020

LIR No. 5403/2016

Virender Pandey vs Deepalaya School

05.10.2020.

Present : Shri Anil Rajpoot, AR for the workman.
Shri M K Awtani, AR for the
management(through VC).

The matter is fixed for final arguments.

Arguments heard on behalf of the workman
today in the Court.

Management is directed to file written
submissions on official email ID by the next date of
hearing.

Matter stands adjourned for final
arguments on **27.10.2020.**

VEENA RANI

POLC/RADC

05.10.2020

LIR No. 7627/2016

Shashilata Shrivastava vs M/s G4S Secure Solutions India Pvt. Ltd.

05.10.2020.

Present : Shri Ishwar Singh, AR for the workman.
Shri Gulshan Chawla, AR for the management (through VC).

The matter is fixed for final arguments.

Written submissions filed on behalf of the workman in drop box by AR for the workman today in the Court.

Management is directed to file written submissions by the next date of hearing on official email ID.

Matter stands adjourned for final arguments on **18.11.2020**.

VEENA RANI

POLC/RADC

05.10.2020

LIR No. 969/2016

Bhim Singh vs M/s Moti Mahal Delux

05.10.2020.

Present : None for the workman.

None for the management.

The matter is fixed for arguments.

In the interest of justice, matter stands
adjourned for arguments on **18.11.2020.**

VEENA RANI

POLC/RADC

05.10.2020

LIR No. 969/2016

Chamak Lal vs M/s Surmila Enterprises

05.10.2020.

Present : None for the workman.

None for the management.

The matter is fixed for order.

Court notice be issued to both the parties
and their ARs in order to appear before the Court on
27.10.2020.

VEENA RANI

POLC/RADC

05.10.2020

LIR No. 5392/2016

Chhote vs M/s Surmila Enterprises

05.10.2020.

Present : None for the workman.

 None for the management.

The matter is fixed for order.

Court notice be issued to both the parties
and their ARs in order to appear before the Court on
27.10.2020.

VEENA RANI

POLC/RADC

05.10.2020

LIR No. 713/2016

Jangi vs M/s Kidsway

05.10.2020.

Present : None for the workman.

None for the management.

The matter is fixed for order.

Court notice be issued to both the parties
and their ARs in order to appear before the Court on
27.10.2020.

VEENA RANI

POLC/RADC

05.10.2020